

- 5th December, 1991 together with an explanatory memorandum regarding exemption to the Rt. Honourable Mr. Girija Prasad Koirala, Prime Minister of Nepal and fifty-four members of the delegation who visited India from the 5th to the 10th December, 1991, from the payment of foreign travel tax.
- (iv) G.S.R. 748(E) published in Gazette of India dated the 18th December, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Isodoro P. Melmierca, Minister of Foreign Affairs of Cuba and Mrs. Melmierca on their visit to India from the 16th to the 19th December, 1991, from the payment of foreign travel tax.
- (v) G.S.R. 18(E) published in Gazette of India dated the 3rd January, 1992 together with an explanatory memorandum regarding exemption to His Excellency Mr. Harold Herat, Minister of Foreign Affairs of Sri Lanka and seven members of the delegation who visited India from the 5th to the 8th January, 1992, from the payment of foreign travel tax.
- (vi) G.S.R. 35(E) published in Gazette of India dated the 9th January, 1992 together with an explanatory memorandum regarding exemption to Heads of State, Vice-Presidents, Foreign Ministers, Crown Prince, Heads of Government, Officials of any foreign State and their spouses accompanying them during their State or Official Visit to India, from the payment of foreign travel tax on the basis of a certificate issued by the Ministry of External Affairs.
- (vii) G.S.R. 41(E) published in Gazette of India dated the 13th January, 1992 together with an explanatory memorandum regarding exemption to Mr. Lu Peijian, Auditor General of the People's Republic of China and three audit officials who visited India from the 8th to the 16th January, 1992, from the payment of foreign travel tax. [Placed in Library See LT-1384/92]

**Notification Under Supreme Court Judges (Conditions of Service) Act 1958 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958:—
- (i) The Supreme Court Judges (Amendment) Rules, 1991

published in Notification No. G.S.R. 680 (E) in Gazette of India dated the 12th November, 1991.

- (ii) The Supreme Court Judges (Second Amendment) Rules, 1991 published in Notification No. G.S.R. 698(E) in Gazette of India dated the 25th November, 1991.
- (iii) The Supreme Court Judges (Travelling Allowances) Amendment Rules, 1991 published in Notification No. G.S.R. 716(E) in Gazette of India dated the 4th December, 1991. [Placed in Library See No. LT-1385/92]
- (2) A copy each of the Notifications (Hindi and English versions) under sub-section (3) of section 24 of the High Court Judges (Conditions of Services) Act, 1954:-
- (i) The High Court Judges (Travelling Allowances) Amendment Rules, 1991 published in Notification No. G.S.R. 717(E) in Gazette of India dated the 4th December, 1991.
- (ii) The High Court Judges (Amendment) Rules, 1991 published in Notification No. G.S.R. 718(E) in Gazette of India dated the 4th December, 1991. [Placed in Library See No. LT-1386/92]
- (3) A copy of the Nineteenth Annual Report (Hindi and English versions) pertaining to the Execution of the provisions of the Monopolies and Restric-

tive Trade Practices Act, 1969 for the period from the 1st January, 1989 to the 31st December, 1989 under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library See No. LT-1387/92]

**Annual Report and Review on the Working of the Delhi Financial Corporation for the Year 1990-91 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation for the year 1990-91 under sub-section (3) of section 33 of the State Financial Corporation Act, 1951.
- (ii) A copy of the Audit Report (Hindi and English versions) of the Accounts of the Delhi Financial Corporation for the year 1990-91 under sub-section (7) of the Section 37 of the State Financial Corporation Act, 1951.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Financial Corporation for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-1388/92]